

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 546/TT/2014

- Subject : Truing up of transmission tariff for the 2009-14 tariff period and transmission tariff for 2014-19 tariff period for **Asset I**: LILO of 400kV Rishikesh- Muzaffarnagar Transmission line at Roorkee along with associated bays at Roorkee Sub-station(COD: 1.4.2009), **Asset II**: 315 MVA 400/200 kV ICT-I along with associated bays at Roorkee Sub-station (COD: 1.4.2009) **Asset III**: 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee Sub-station (COD: 1.4.2010) associated with System Strengthening Scheme in Roorkee in Northern Region.
- Date of Hearing : 20.1.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties present : Shri M.M Mondal, PGCIL
Shri S.K.Venkatesan, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri Y.K Sehgal, PGCIL
Shri Nitish Kumar, PGCIL
Shri G.C Dhal, PGCIL
Shri Amit Yadav, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Vinod Kumar Yadav, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for **Asset I**: LILO of 400kV Rishikesh- Muzaffarnagar Transmission line at Roorkee along with associated bays at Roorkee Sub-station (COD: 1.4.2009),



Asset II: 315 MVA 400/200 kV ICT-I along with associated bays at Roorkee Sub-station (COD: 1.4.2009) **Asset III:** 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee Sub-station (COD: 1.4.2010) associated with System Strengthening Scheme in Roorkee in Northern Region..

- b) The transmission charges for Asset-I and II was approved vide order dated 1.12.2010, Petition No.79/2010, for Asset-II and III was approved vide order dated 16.9.2011, Petition No. 269/201
- c) Additional capitalization of ₹247.98 lakh, ₹68.15 lakh, ₹29.75 lakh, ₹20.50 lakh, ₹31.51 lakh for 2009-10, 2010-11, 2011-12, 2012-13 and 2013-14 respectively for **Asset-I**. For **Asset-II**, additional capitalization is ₹133.89 lakh, ₹136.88 lakh, ₹11.58 lakh, ₹41.00 lakh, ₹62.46 lakh for 2009-10, 2010-11, 2011-12, 2012-13 and 2013-14 respectively. For **Asset-III**, additional capitalization for 2010-14 tariff period is ₹136.88 lakh, ₹65.90 lakh, ₹63.44 lakh, ₹31.76 lakh for 2010-11, 2011-12, 2012-13, 2013-14.
- d) Additional capitalization for the 2014-19 tariff period for Asset-I is ₹0.09 lakh, for Asset-II is ₹154.58 lakh, for Asset-III is ₹124.25 lakh.

2. The Commission asked the petitioner to clarify as to why there is a cost variation between Asset- II and III, when both the assets are similar i.e. 315 MVA 400/220 kV ICTs, with same approved apportioned cost of ₹4047.19 lakh and only difference is in the date of commercial operation of the project. The representative of the petitioner submitted that they will submit the break-up of actual costs incurred for both the assets along with reasons for variation in this regard.

3. The petitioner was directed to submit the aforesaid information on affidavit by 2.2.2016 with copy to respondents. The Commission observed that in case, the above information is not received within the specified date; the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

